

ITEM NO.14

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 396/2023 in W.P.(C) No. 400/2012

(Arising out of impugned final judgment and order dated 15-04-2014 in W.P.(C) No. No. 400/2012 passed by the Supreme Court Of India)

NATIONAL LEGAL SERVICES AUTHORITY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.163530/2022-CLARIFICATION/DIRECTION and IA No.4892/2023-EXEMPTION FROM FILING PAPER BOOKS and IA No.43927/2023-APPLICATION FOR PERMISSION

Date : 27-03-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Ms. Jayna Kothari, Sr. Adv.
Ms. Anindita Pujari, AOR
Mr. Siddhartha Srivastava, Adv.
Mr. Abhineet Arvind, Adv.
Mr. Maitreya Saha, Adv.
Ms. Radhika Mohapatra, Adv.
Mr. M Saha, Adv.
Mr. Raghav Gupta, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. K M Nataraj, ASG
Mr. Rajat Nair, Adv.
Mr. Vatsal Noshi, Adv.
Mr. Gautam Bhardwaj, Adv.
Mr. Anil Shrivastav, AOR

Mr. Ashok Kumar Singh, AOR
Mr. Shantwanu Singh, Adv.
Ms. Pragya Singh, Adv.
Mr. Akshay Singh, Adv.

Mr. Sunny Singh, Adv.
Mrs. Kirti Renu Mishra, AOR
M/S. Arputham Aruna And Co, AOR
Ms. Hemantika Wahi, AOR
Mr. Gopal Singh, AOR
Mrs. Anil Katiyar, AOR
Ms. G. Indira, AOR
Mr. Parijat Sinha, AOR
Mr. Mishra Saurabh, AOR
Mr. Rahul Kaushik, AOR
Mr. B. Balaji, AOR
Ms. K. Enatoli Sema, AOR
Ms. Limayinla Jamir, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.
Mr. Sudarshan Singh Rawat, AOR
Mr. Devender Saini, Adv.
Mr. Sanjay Kumar Visen, AOR
Ms. Himani Bhatnagar, Adv.
Mr. Jogy Scaria, AOR
Mr. Pradeep Kumar Gupta, Adv.
Ms. Beena Victor, Adv.
Mr. Vivek Guruprasad Ballekere, Adv.
Mr. Sunil Fernandes, AOR
Ms. Pragati Neekhara, AOR
Mr. P. V. Yogeswaran, AOR
M/S. Corporate Law Group, AOR
Mr. V. N. Raghupathy, AOR
Mr. Manendra Pal Gupta, Adv.
Ms. Asha Gopalan Nair, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to entertain a Miscellaneous Application in a disposed of proceedings.
- 2 The Miscellaneous Application is accordingly dismissed.
- 3 However, the applicant would be at liberty to pursue such remedies as are independently available in law.
- 4 Pending applications, if any, stand disposed of.

**(GULSHAN KUMAR ARORA)
AR-CUM-PS**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**